FORM - I

[See Regulation 3 (1)]

	Application for Registration
1.	Name of applicant with details of Permanent Account Number (PAN):- (In case the applicant is a firm or a company, the name of each of the partners of the firm or the directors of the company as the case may be)
2.	Contact details: Phone number:
	Email address:
3.	Full address of the applicant:- (In case the applicant is a firm or a company, the full address of each of the partners of the firm or the directors of the company as the case may be)
4.	The name(s) and address of the authorized person:-
	(In case the applicant is a firm or a company, the name(s) of its partner or partners or director or directors or duly authorized employees who will actually be engaged in the work of filing Arrival/ Departure manifest).
5.	Educational qualification of each of the persons who will actually be engaged in the filing of Arrival/ Departure manifest: -
6.	Details of cases booked under Customs Act against the applicant, if any: -
7.	The enclosures: - (a) Copy of contract, or (b) Memorandum of understanding, or (c) Agreement entered into with the foreign authorising agent.
	hereby declare that the contents of the above paragraphs are true to the best /our knowledge.
Date:	-
Place:	;-
	Signature of the applicant(s).

Form – II

[See Regulation 4 (2) (a)]

[Application for Entry Inwards]

Sl. No.	Field Description	
(1)	(2)	(3)
1.	Custom House Code	
2.	Arrival Manifest No.	
3.	Arrival Manifest Date	
4.	IMO Code of Vessel	
5.	Vessel Code (Call sign)	
6.	Voyage No.	
7.	Shipping Line Code	
8.	Authorised Sea Carrier Code	
9.	Master's Name	
10.	Port of Arrival	
11.	Last Port Called	
12.	Port Called prior to the port mentioned at Sl.No.11	
13.	Port Called prior to the port mentioned at Sl.No.12	
14.	Vessel type	
15.	Total No. of Lines	
16.	Brief Cargo Description	
17.	Light house dues (in INR)	
18.	Ship Stores Declaration (Y/N)	
19.	Crew List Declaration (Y/N)	
20.	Passenger List Declaration (Y/N)	
21.	Crew Effect Declaration (Y/N)	
22.	Maritime Declaration (Y/N)	
23.	Terminal Operator Code	

Form – III

[See Regulations 4 (2) (b) and 5 (2) (a)]

[General Declaration]

Description	
(2)	(3)
Name of Shipping line, agent etc.	
Authorized Sea Carrier Code	
Name and description of ship	
Port of arrival	
Expected date and time of arrival	
Nationality of ship	
Name of Master	
Certificate of registry (Port, date, number)	
Name and address of ship's agent	
Gross tonnage	
Net tonnage	
Number of crew (incl. Master)	
Crew List	
Number of passengers	
Passenger List	
	Name of Shipping line, agent etc. Authorized Sea Carrier Code Name and description of ship Port of arrival Expected date and time of arrival Nationality of ship Name of Master Certificate of registry (Port, date, number) Name and address of ship's agent Gross tonnage Net tonnage Number of crew (incl. Master) Crew List Number of passengers

Form – IV [See Regulations 4 (2) (c) and 5 (2) (b)] (Vessel's Stores List)

S. No.	Description
1	Arrival/ Departure Manifest No.
2	Arrival/ Departure Manifest date
3	Number of persons on Board
4	Period of stay
5	Place of storage
6	Name of article and quantity

Note: The vessel's stores list at the time of departure from the last port of call shall also be delivered upon arrival of the vessel.

Form - V

[See Regulations 4 (2) (d) and 5 (2) (c)]

(Crew's Effects Declaration)

S. No.	Description					
1	Arrival/ Depart No.	ure Manifest				
2	Arrival/ Depart date	ure Manifest				
3	Name of the person	Rank of Rating	Effects which are dutiable or subject to prohibitions or restrictions or effects having value exceeding Rupees 3000 (e.g. wines, sprits, cigarettes, tobacco, currency, etc.)	Signature		

Note: The list of private property in the possession of the Master and crew at the time of departure from the last port of call shall also be delivered upon arrival of the vessel.

FORM - VIA

[See Regulations 4 (2) (e) (i)]

This form is applicable for the following categories of cargo, namely: -

Goods to be landed:

- (i) Goods (including unaccompanied baggage) to be landed meant for home clearance;
- (ii) Goods (including unaccompanied baggage) to be landed meant for clearance at another Indian port (Domestic transhipment)
- (iii) Goods to be landed but destined for a foreign port (Foreign transhipment)

Goods continue to be On-board:

- (i) Domestic transit goods
- (ii) Foreign transit goods

Explanation 1: Goods meant for home clearance means the goods to be cleared for home consumption or for warehousing at the port of unloading.

Explanation 2: Goods meant for clearance at another Indian port means the goods to be cleared for home clearance at the port other than port of unloading or at any Inland Container Depot.

Explanation 3: Domestic transit goods means the goods destined for Indian port including ICD/SEZ and to remain onboard at the port where Manifest is to be filed.

Explanation 4: Foreign transit cargo means the goods destined for foreign port and to remain on-board at the port where Manifest is to be filed.

Note: The details of the cargo (including unaccompanied baggage) to be landed as declared in the respective forms shall be set out in the order of the ports of loading.

Sl. No.	Field Description Remarks				
(1)	(2)	(3)			
1.	Custom House Code				
2.	IMO Code of Vessel				
3.	Vessel Code (Call Sign)				
4.	Voyage No.				
5.	Arrival Manifest No.	Auto Generated			
6.	Arrival Manifest Date	Auto Generated			
7.	Line no.				
8.	Sub line No.				
9.	Master B/L No.				
10.	Master B/L date				
11.	House B/L No(s).				
12.	House B/L Date(s)				
13.	Port of Loading				
14.	Consignor's Name	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]			
15.	Consignor's Address	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]			
16.	Consignor's Code (if any)				
17.	Consignee's Name	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]			

18.	Consignee's	Code (IEC/GS7	ΓIN etc.)					
19.	Consignee's Address					=	House Bill of Lading, I of Lading and ling both are	
20.	Name of any	other notified p	oarty					
21.	PAN of notif	ïed party						
22.	Address of no	otified party						
23.		go (Containeriz Packaged/ Liq		ry				
24.	Item Type (C Baggage or C	Govt. Cargo, Un Other Cargo)	-accompani	ied				
25.	Transhipmen	ment (Home Clo t, Foreign ansit, Foreign T	Transhi					
26.	Port of Entry					Port of Entry means that port of unloading after which transhipment is to be done by a vehicle (including train)		
27.	Destination F	Port (Port/ICD/C	CFS/SEZ)					
28.	Mode of Transport (Between port of Entry & destination Port) in sequence							
	From	То	Mode of transport	Author Carrier Code		Bond No. of authorized carrier		
	Port of Entry							
	Destination Port							

29.	Goods	HS	UNO	IMDG			
	Description	Code	Code	Code			
30.	Container No	o.(s)		·			
31.	Number of p	ackages					
32.	Marks & No	on packa	ges				
33.	Types of pac	ckages					
34.	Gross Weight						
35.	Net Weight						
36.	Unit of Weig	ght					
37.	Gross Volun	ne					
38.	Unit of Volu	ime					
39.	Invoice Value of Consignment						
40.	Currency Code						
41.	Shipping Line Code						
42.	Shipping Line Bond No.						

Container details:

1.	Arrival Manifest No.	Auto generated
2.	Arrival Manifest date.	Auto generated
3.	Container No.	
4.	Container Seal No	
5.	Container Agent Code	
6.	Container Status	
7.	Container weight	
8.	ISO Code	

FORM-VIB

[See Regulations 4 (2) (e) (ii)]

This Form is applicable for the following categories of cargo, namely: -

Goods to be landed:

- (i) Imported goods:
 - (a) Goods (including unaccompanied baggage) to be landed meant for home clearance;
 - (b) Goods (including unaccompanied baggage) to be landed meant for clearance at another Indian port (Domestic transhipment)
 - (c) Goods to be landed but destined for a foreign port (Foreign transhipment)
- (ii) Export goods
- (iii) Coastal goods (including such goods transiting through designated foreign route)

(Goods continue to be On-board):

- (i) Imported Goods:
 - (a) Domestic transit cargo
 - (b) Foreign transit cargo
- (ii) Export goods
- (iii) Coastal goods (including such goods transiting through designated foreign route)

Explanation 1: Goods meant for home clearance means the goods to be cleared for home consumption or for warehousing at the port of unloading.

Explanation 2: Goods meant for clearance at another Indian port means the goods to be cleared for home clearance at the port other than port of unloading or at any Inland Container Depot.

Explanation 3: Domestic transit goods means the goods destined for Indian port including ICD/SEZ and to remain on-board at the port where Manifest is to be filed.

Explanation 4: Foreign transit cargo means the goods destined for foreign port and to remain on-board at the port where Manifest is to be filed.

Note: The details of the cargo (including unaccompanied baggage) to be landed as declared in the respective forms shall be set out in the order of the ports of loading.

Sl. No.	Field Description	Remarks
110.		
(1)	(2)	(3)
1.	Custom House Code	
2.	IMO Code of Vessel	
3.	Vessel Code (Call Sign)	
4.	Voyage No.	
5.	Arrival Manifest No.	Auto Generated
6.	Arrival Manifest Date	Auto Generated
7.	Line No.	
8.	Sub line No.	
9.	Departure Manifest No. filed at the last port of call	
10.	Departure Manifest date filed at the last port of call	
11.	Line no. in the corresponding Departure Manifest for the	
	Cargo	
12.	Sub line No. in the corresponding Departure Manifest for the Cargo	
	Import Goods	
13.	Master B/L No.	
14.	Master B/L date	
15.	House B/L No(s).	
16.	House B/L Date(s)	
17.	Port of Loading	
18.	Consignor's Name	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]

19.	Consignor's Code	
20.	Consignor's Address	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]
21.	Consignee's Name	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]
22.	Consignee's Code (IEC/GSTIN etc.)	
23.	Consignee's Address	[As provided in House Bill of Lading, where Master Bill of Lading and House Bill of Lading both are available]
24.	Name of any other notified party	
25.	PAN of notified party	
26.	Address of notified party	
27.	Nature of cargo (Containerized/ Non-containerised Packaged/ Liquid Bulk/Dry Bulk etc.)	
28.	Item Type (Govt. Cargo, Un-accompanied Baggage or Other Cargo)	
29.	Cargo Movement (Home Clearance, Domestic Transshipment, Foreign Transshipment, Domestic Transit, Foreign Transit)	
30.	Port of Entry	Port of Entry means that port of unloading after

							which transhipment is to be done by a vehicle (including train).		
31.	Destination P								
32.	Mode of Transport (Between port of Entry & Destination Port) in sequence								
	From	То		Mode of transport	Authorised Carrier Code	Bond I of authoricarrier	ized		
	Port of Entry								
		Des	stination t						
33.	Goods Description	HS Code	UNO Code	IMDG Code					
34.	Container No	os.							
35.	Previous Con Segregation/O								
36.	Number of pa	ackages	,						
37.	Marks & Nur	nber or	package	S					
38.	Types of pacl	kages							
39.	Gross Weight	t							
40.	Net Weight								
41.	Unit of Weight								
42.	Gross Volume								
43.	Unit of Volume								
44.	Invoice Value of Consignment								
45.	Currency Coo	de							

46.	Shipping Line Code				
47.	Shipping Line Bond				
	Export Goods				
48.	Exporter's Name				
49.	Exporter's Code (IE	C/GSTIN	l etc.)		
50.	Exporter's Address				
51.	Consignee's Name				
52.	Consignee's Code				
53.	Consignee's Addres	S			
54.	Master B/L No.				
55.	M aster B/L date				
56.	House B/L No				
57.	House B/L Date				
58.	Goods Description	HS Code	UNO Code	IMDG Code	
59.	Nature of goods		1		
60.	Container Nos.				
61.	Previous Container Segregation/Consoli	,			
62.	Number of packages	S			
63.	Marks & No. on pac				
64.	Shipping Bill No.				
65.	Shipping Bill Date				
66.	Gateway Port				
67.	Destination Port				
68.	Destination Country	•			

	Coastal Goods				
69.	Bill of Lading No.				
70.	Bill of Lading Date				
71.	Consignor's Name				
72.	Consignor's Code (GSTIN/PAN etc.)				
73.	Consignor's Address				
74.	Consignee's Name				
75.	Consignee's Code (GSTIN/PAN etc.)				
76.	Consignee's Address				
77.	Goods Description HS Code				
78.	Number of packages				
79.	Marks & No. on packages				
80.	Gross Weight				
81.	Net Weight				
82.	Unit of Weight				
83.	Gross Volume				
84.	Unit of Volume				
85.	Container No (s)				
86.	Container Seal No.				
87.	Bill of Coastal Goods No.				
88.	Bill of Coastal Goods Date				
89.	Invoice Value of the consignment				
90.	Shipping Line Code				
91.	Shipping Line Bond No.(If Goods transiting through designated foreign route)				

Container details:

1.	Arrival Manifest No.	Auto generated
2.	Arrival Manifest date.	Auto generated
3.	Container No.	
4.	Container Seal No	
5.	Container Agent Code	
6.	Container Status	
7.	Container weight	
8.	ISO Code	

FORM - VIIA

[See Regulations 5 (2) (d) (i)]

This form is applicable to the following categories of cargo, namely: -

Goods loaded at the port:

- (i) Imported goods destined for a foreign port
- (ii) Export Goods

Goods loaded at the previous ports and remained on-board:

- (i) Imported goods destined for a foreign port
- (ii) Export goods

Sl. No.	Field Description	
(1)	(2)	(3)
1.	Custom House Code	
2.	IMO Code of Vessel	
3.	Vessel Code (Call Sign)	
4.	Voyage No.	
5.	Departure Manifest No.	Auto generated
6.	Departure Manifest Date	Auto generated
7.	Line No.	
8.	Sub line No.	
	Imported Goods	
9.	Arrival Manifest No. by which goods arrived at the port	
10.	Arrival Manifest date corresponding to Sl. No. 9	
11.	Line No. corresponding to Sl. No. 9	
12.	Sub Line No. corresponding to Sl. No. 9	
13.	Master B/L No.	
14.	Master B/L date	
15.	House B/L No.	
16.	House B/L Date	
17.	Port of Loading	
18.	Last port of call	
19.	Consignor's Name	
20.	Consignor's Address	
21.	Consignor's Code	
22.	Consignee's Name	

23.	Consignee's Code					
24.	Consignee's Address					
25.	Name of any other notified pa	arty				
26.	PAN of notified party					
27.	Address of notified party					
28.	Nature of cargo (Containerize Packaged/ Liquid Bulk/Dry E		ntainerised			
29.	Destination Port					
30.	Goods HS Description Code	UNO Code	IMDG Code			
31.	Container Nos.					
32.	Previous Container No. (in caport)	ase of LCL	Consolidation at			
33.	Number of packages					
34.	Marks & No. on packages					
35.	Types of packages					
36.	Gross Weight					
37.	Net Weight					
38.	Unit of Weight					
39.	Gross Volume					
40.	Unit of Volume					
41.	Invoice Value of Consignment					
42.	Currency Code					
43.	Shipping Line Code					
44.	Shipping Line Bond No.					
	Export Goods					
45.	Arrival Manifest No. by which goods arrived at the port, if any					

46.	Arrival Manifest Date corresponding to Sl. No. 45					
47.	Line No. corresponding to Sl. No. 45					
48.	Sub Line No. corres	sponding t	to Sl. No. 45			
49.	Exporter's Name					
50.	Exporter's Code (II	EC/GSTIN	l etc.)			
51.	Exporter's Address					
52.	Consignee's Name					
53.	Consignee's Code					
54.	Consignee's Addres	SS				
55.	Master B/L No.					
56.	Master B/L date					
57.	House B/L No					
58.	House B/L Date					
59.	Goods Description	HS Code	UNO Code	IMDG Code		
60.	Nature of cargo (Co Packaged/ Liquid B			rainerised		
61.	Container Nos.					
62.	Previous Container port)	No. (in ca	ase of LCL C	Consolidation at		
63.	Number of Package	es				
66.	Marks & No. on packages					
67.	Shipping Bill No.					
68.	Shipping Bill Date					
69.	Gateway Port					
70.	Destination Port					
71	Destination country	7				

72.	Shipping Line Code	

Container Details:

1.	Departure Manifest No.	Auto generated
2.	Departure Manifest date.	Auto generated
3.	Container No.	
4.	Container Seal No	
5.	Container Agent Code	
6.	Container Status	
7.	Container weight	
8.	ISO Code	
9.	Arrival Manifest No. by which Container arrived in India	
10.	Arrival Manifest date corresponding to Sl. No. 9	

FORM-VIIB

[See Regulations 5 (2) (d) (ii)]

This form is applicable for the following categories of the goods, namely:-

Goods loaded at the port

- (i) Imported goods
 - (a) Domestic transhipment goods;
 - (b) Foreign transhipment goods;
- (ii) Export goods;
- (iii) Coastal Goods (including such goods transiting through designated foreign route)

Explanation I: Domestic transhipment goods means the imported goods destined for Indian port loaded on the vessel for the purpose of transhipment.

Explanation II: Foreign transshipment goods means the imported goods destined for foreign port loaded on the vessel for the purpose of transhipment.

Goods loaded at previous ports and remained on-board

- (i) Imported goods
 - (a) Domestic transit goods
 - (b) Foreign transit goods
- (ii) Export goods
- (iii) Coastal Goods (including such goods transiting through designated foreign route)

Sl. No.	Field Description	Remarks
(1)	(2)	(3)
1.	Custom House Code	
2.	IMO Code of Vessel	
3.	Vessel Code (Call Sign)	
4.	Voyage No.	
5.	Departure Manifest No.	Auto Generated
6.	Departure Manifest Date	Auto Generated
7.	Line No.	
8.	Sub line No.	
	Imported Goods	
9.	Arrival Manifest No. by which cargo arrived at the port	
10.	Arrival Manifest date corresponding to Sl. No. 9	
11.	Line No. corresponding to Sl. No. 9	
12.	Sub Line No. corresponding to Sl. No. 9	
13.	Master B/L No.	
14.	Master B/L date	
15.	House B/L No.	
16.	House B/L Date	
17.	Port of Loading	
19.	Consignor's Name	
20.	Consignor's Code	
21.	Consignor's Address	
22.	Consignee's Name	

23.	Consignee's Code (IEC/GSTIN etc.)						
24.	Consignee						
25.	Name of a						
26.	PAN of no	otified party					
27.	Address o	f notified party					
28.		cargo (Contain / Liquid Bulk/D			d		
29.	Cargo)	e (Govt. Cargo,					
		Movement (Inent, Domestic		Transhipmen reign Transit)	•		
30.		,	,	,			
31.	Port of En	atry				Port of Entry means that port of unloading after which transhipment is to be done by a vehicle (including train)	
32.	Destination	on Port/ICD/ CF	FS /SEZ				
33.	Mode of Transport (Between port of Entry & Destination Port) in sequence						
	From	То	Mode of transport	Authorised Carrier Code	Bond No. of authorized carrier		
	Port of Entry						
		Destination Port					

34.	Goods HS Code UNO IMDG Code
	Description Code
35.	Container Nos.
36.	Previous Container No. (in case of LCL Consolidation at
	port)
37.	Number of packages
20	
38.	Marks & Number on packages
39.	Types of packages
40.	Gross Weight
41.	Net Weight
42.	Unit of Weight
43.	Gross Volume
44.	Unit of Volume
45.	Invoice Value of Consignment
46.	Currency Code
47.	Shipping Line Code
48.	Shipping Line Bond No.
	Export Goods
49.	Arrival Manifest No. by which goods arrived at the port, if any
50.	Arrival Manifest Date corresponding to Sl. No. 49
51.	Line No. corresponding to Sl. No.49
J1.	Line No. Corresponding to St. No.49
52.	Sub Line No. corresponding to Sl. No.49
53.	Exporter's Name
54.	Exporter's Code (IEC/GSTIN etc.)
55.	Exporter's Address
<u> </u>	

56.	Consignee's Name						
57.	Consignee's Code						
58.	Consignee's Address						
59.	Master B/L No.						
60.	Master B/L date						
61.	House B/L No.						
62.	House B/L Date						
63.	Goods HS Code Description	UNO Code	IMDG Code				
64.	Nature of goods						
65.	Container Nos.						
66.	Previous Container No. (in case of LCL Consolidation at port)						
67.	Number of Packages						
68.	Marks & number on packa	ages					
69.	Shipping Bill No.						
70.	Shipping Bill Date						
71.	Gateway Port						
72.	Destination Port						
73.	Destination country						
	<u>Coastal Goods</u>						
74.	Arrival Manifest No. by which goods arrived at the port, if any						
75.	Arrival Manifest Date corresponding to Sl. No. 74						
76.	Line No. corresponding to Sl. No. 74						
77.	Sub Line No. correspondi	ng to Sl. N	No. 74				

78.	Bill of Lading No.	
79.	Bill of Lading Date	
80.	Consignor's Name	
81.	Consignor's Code (GSTIN/PAN etc.)	
82.	Consignor's Address	
83.	Consignee's Name	
84.	Consignee's Code (GSTIN/PAN etc.)	
85.	Consignee's Address	
86.	Goods Description HS code	
87.	No. of Packages	
88.	Marks & No. on packages	
89.	Gross Weight	
90.	Net Weight	
91.	Unit of Weight	
92.	Gross Volume	
93.	Unit of Volume	
94.	Container Nos.	
95.	Container Seal No.	
96.	Bill Of Coastal Goods No.	
97.	Bill of Coastal Goods Date	
98.	Invoice Value of the consignment	
99.	Shipping Line Code	
100.	Shipping Line Bond No.(If Goods transiting through designated foreign route)	

Form- VIII

[See Regulation 7]

I. Transhipment of Imported Goods between Port/ICD to ICD/CFS/ SEZ

(a) Departure Manifest to be filed at port/ICD:

Authorised Carrier Code:				Bono	Bond No. of Authorised Carrier						
Port/ICD:				Depa	rture Manifest No. ar	nd Date: Auto	generated	1			
Sl.	SMTP	Arrival	Line	Con	taine	Previous	Destinatio	Gate	Train		
No	No.	Manifest No./ date by which cargo arrived at port	No.	Cus	o. & toms	Container No. (in case of LCL segregation or consolidation at port/ICD)	n	Out Time from the Port/IC D	No./ Truck No.		

(b) Arrival Manifest to be filed at ICD/CFS/SEZ:

Authorised Carrier Code:					Bond No. of Authorised Carrier				
ICD/CFS/SEZ:				Arrival Manifest No. and Date: A generated					
Sl.	SMT	Arrival	Lin	Containe	Previous	Destinatio	Gate	Train	
No	P No.	Manifes	e	r No. &	Container	n	In	No./Truc	
		t No./	No.	Customs	No. (in case		Tim	k No.	
		date by		Seal No.	of LCL		e at		
		which			segregation	ICD			
		cargo			or	/			
		arrived			consolidatio		CFS		
		at sea			n at		/		
		port			port/ICD)		SEZ		

II. Transhipment of Export Goods from ICD/CFS/SEZ to Port/ICD:

(a) Departure Manifest to be filed at ICD/CFS/SEZ:

Authorised Carrier Code:				Bond	Bond No. of Authorised Carrier					
ICD/CFS/SEZ:				Depar	Departure Manifest No. and Date: Auto generated					
Sl.	Container	Destination	Gate	Out	Train	Shipping	Previous Container			
No.	No. &		Time	& Date	No./Truck	Bill No(s) &	No. (in case of LCL			
	Customs		from	the	No.	Date	segregation or			
	Seal No.		CFS/IC	CD/SEZ			consolidation at			
							ICD)			

(b) Arrival Manifest to be filed at port/ICD:

Authorised Carrier Code:				Bon	Bond No. of Authorised Carrier						
Customs Station:				Arri	Arrival Manifest No. and Date: Auto generated						
Sl.	Container	Destination	Ga	ite	In	Train	Shipping	Previous (Previous Container N		
No.	No. &		Tir	Time &		No./Truck	Bill No.&	(in case	of	LCL	
	Customs		Da	ite at	the	No.	Date	segregation	l	or	
	Seal No.		Po	rt/ICI)			consolidati	on at IC	CD)	

Form- IX A

[See Regulation 9 (1) (c)]

(Bond for Transhipment)

include his heirs, executors, administrators and legal representatives) are held and firm bound to the President of India (hereinafter called "the Government" which expression shat include his successors and assigns) to the sum of Rs	KNOW ALL MEN BY THESE PRESENTS that we
bound to the President of India (hereinafter called "the Government" which expression sha include his successors and assigns) to the sum of Rs	through our (hereinafter called "authorised carrier" which expression shall
include his successors and assigns) to the sum of Rs	include his heirs, executors, administrators and legal representatives) are held and firmly
whereof we hereby bind ourselves and each of us bind himself and our heirs, executive an administration firmly by these presents. WHEREAS THE said authorised carrier applied to the Principal Commissioner of Custom or Commissioner of Customs, as the case may be at	bound to the President of India (hereinafter called "the Government" which expression shall
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or Commissioner of Customs, as the case may be at	administration firmly by these presents.
or Commissioner of Customs, as the case may be at	
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produced to the proper officer and duly handed over within one month from the date of the above bond or cause the said goods to be otherwise accounted for to the satisfaction of succonfficer and shall and will provide to the proper officer of Customs, as the case may be Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of the said goods having been duly received or accounted at the destination port/ICD/ CFS	will cause the said goods as may be specified in the Arrival/Departure Manifest for such
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officer and shall and will provide to the proper officer of Customs, as the case may be Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of the said goods having been duly received or accounted at the destination port/ICD/ CFS	produced to the proper officer and duly handed over within one month from the date of the
Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of the said goods having been duly received or accounted at the destination port/ICD/ CFS	above bond or cause the said goods to be otherwise accounted for to the satisfaction of such
the said goods having been duly received or accounted at the destination port/ICD/ CFS	officer and shall and will provide to the proper officer of Customs, as the case may be,
	Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of
SEZ.	the said goods having been duly received or accounted at the destination port/ICD/ CFS/
~22.	SEZ.

And also if the said authorised carrier shall and will, from time to time, and at all times

hereafter upon demand by the proper officer of the Government duly authorised in that behalf

pay to the said Government the full Customs duties payable upon or in respect of other goods so permitted to be transhipped as aforesaid, the value of the said goods as the case may be, then the above-written bond shall be void and have no effect otherwise it shall remain in full force and effect.

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962.

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

In the presence of Witnesses.

Signature of the authorised carrier.

Form- IX B

[See Regulation 9 (1) (c)]

(Continuity Bond for Transhipment)

KNOW ALL MEN BY THESE PRESENTS that we
through our (hereinafter called "authorised carrier" which expression shall
include his heirs, executors, administrators and legal representatives) are held and firmly
bound to the President of India (hereinafter called "the Government" which expression shall
include his successors and assigns) to the sum of Rs for payment
whereof we hereby bind ourselves and each of us bind himself and our heirs, executive and
administration firmly by these presents.
WHEREAS THE said authorised carrier applied to the Principal Commissioner of Customs
or Commissioner of Customs, as the case may be atport /
ICD/CFS/ SEZ for permission from time to time to tranship the goods fully described and
specified in the Arrival/ Departure Manifest for transhipment from the to
AND WHEREAS the said Principal Commissioner of Customs or Commissioner of
Customs, as the case may be has granted such permission from time to time to the said
authorised carrier on condition of executing a bond and the said authorised carrier agreed to
execute the Bond with such conditions as hereunder written.
execute the Bond with such conditions as nereunder written.
Now the condition of the above written Bond is that, if the said authorised carrier shall and
will cause the said goods as may be specified in the Arrival/Departure Manifest for such
transhipment to be fully and safely transhipped toPort/ ICD/ CFS/ SEZ and to be there
produced to the proper officer and duly handed over within one month from the date of the
above bond or cause the said goods to be otherwise accounted for to the satisfaction of such
officer and shall and will provide to the proper officer of Customs, as the case may be,
Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of
the said goods having been duly received or accounted at the destination port/ICD/ CFS/
SEZ.

And also if the said authorised carrier shall and will, from time to time, and at all times hereafter upon demand by the proper officer of the Government duly authorised in that behalf pay to the said Government the full Customs duties payable upon or in respect of other goods so permitted to be transhipped as aforesaid, the value of the said goods, as the case may be then the above-written bond shall be void and have no effect otherwise it shall remain in full

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962.

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

force and effect.

In the presence of Witnesses.

Signature of the authorised carrier.

Form- IX C

[See Regulation 9 (1) (c)]

(Surety Bond for Transhipment)

KNOW	ALL	MEN	BY	THESE	PR	ESENTS		that
we			of	(he	ereinafter	called	"autho	orised
carrier" which	n expression	shall incl	ude his he	irs, execut	tors, admin	nistrators	and	legal
representatives	s) and	of.		(hereinaf	ter called	"the Sur	rety" v	which
expression sha	ıll include hi	is heirs, ex	ecutors, adr	ninistrators	and legal	represen	itatives	s) are
held and firmly	y bound, join	tly and seve	erally, to the	President of	of India (he	ereinafter	called	1 "the
Government"	which expres	ssion shall	include his	successors	and assign	s) in the	sum	of Rs
	(Rupe	es) of lawfu	l money to	be paid to	the Gove	ernme	nt for
which paymen	t to be well a	and truly ma	ide we the a	uthorised ca	arrier and t	he surety	jointl	y and
severally bind	ourselves.							
WHEREAS T	HE said auth	orised carri	er applied t	o the Princi	ipal Comm	issioner	of Cus	stoms
or Commissio	oner of Cust	oms, as th	e case may	y be at			I	ort /
ICD/CFS/ SEZ	Z to permit th	ne transhipr	nent of the	goods fully	described	and spec	cified i	in the
Arrival/ Depar	ture Manifest	t for transhi	pment from	the	to	_ .		
AND WHED	EAG d	· 1 . D · · ·	1.0		7 .			C
AND WHER		-						
Customs, as t	•		•					
condition that				· ·	•		ove w	ritten
agreed to execu	ute the said b	ond with su	.ch conditior	is as hereun	ider written	l .		
Now the condi	ition of the a	hove writte	n Bond is t	hat, if the s	aid authori	sed carri	er shal	ll and
will cause the								
transhipment t	_	-	_		_			
produced to th								
above bond or			•					
officer and sha		•						

Arrival Manifest Form-VIII filed at destination port/ICD/ CFS/ SEZ specifying the whole of

the said goods having been duly received or accounted at the destination port/ICD/ CFS/

SEZ.

And also if the said authorised carrier shall and will, from time to time, and at all times

hereafter upon demand by the proper officer of the Government duly authorised in that behalf

pay to the said Government the full Customs duties payable upon or in respect of other goods

so permitted to be transhipped as aforesaid the value of the said goods, as the case may be,

then the above-written bond shall be void and have no effect otherwise it shall remain in full

force and effect.

It is hereby agreed that any amount that may be due from me/us under this Bond may be

recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act,

1962.

And it is hereby declared that any forbearance on the part of the said President of India or any

Principal Commissioner or Commissioner or any other officer shall not in any way release

the said surety, his heirs and representatives from his or their liability under the above written

bond

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

In the presence of Witnesses.

Signature of the authorised carrier.

Signed by the surety

In the presence of Witnesses.

Signature of the surety.

Form- IX D

[See Regulation 9 (1) (c)]

(Continuity Surety Bond for Transhipment)

KNOW		ALL	MEN	BY	1	HESE	PRE	ESENTS		that
we				of		(herein	after	called	"autho	orised
carrier"	which	expression	shall incl	ude his	heirs,	executors,	admir	nistrators	and	legal
represen	tatives)	and	of.		(h	ereinafter o	called	"the Sur	ety" v	which
expression	on shal	l include hi	s heirs, ex	ecutors,	adminis	strators and	legal	represen	tatives	s) are
held and	firmly	bound, join	tly and seve	erally, to	the Pre	esident of In	idia (he	reinafter	called	d "the
Governn	nent" w	hich expres	ssion shall	include l	nis succ	essors and	assigns	s) in the	sum	of Rs
		(Rupe	es) of lav	vful mo	oney to be p	oaid to	the Gove	ernme	nt for
which pa	ayment	to be well a	nd truly ma	de we th	e autho	orised carrie	r and tl	ne surety	jointl	y and
severally	bind o	urselves.								
		IE said auth				-				
		er of Cust			•				-	
		for permiss				-	_	-		
specified	l in the	Arrival/ De _l	parture Mar	ifest for	transhi	pment from	the	to_		 •
AND W	HFRF	AS the sai	id Princina	1 Comm	nissione	er of Custo	oms on	· Comm	ission	er of
		case may b	-							
		ition that th	_	_						
		greed to exe					•	Ü		
above w	ritteri ag	siecu to exe	cute the san	a bond w	illi suci	reonations	as ner	culidel w	mucii.	
Now the	conditi	ion of the al	bove writter	n Bond i	s that,	if the said	authori	sed carrie	er shal	ll and
will caus	se the s	said goods	as may be	specified	d in the	Arrival/De	epartur	e Manife	st for	such
tranship	ment to	be fully and	l safely tran	shipped	to	_Port/ ICD	/ CFS/	SEZ and	to be	there
produced	d to the	proper offi	cer and dul	y handed	d over v	within one	month :	from the	date o	of the
above bo	ond or c	cause the sai	id goods to	be other	wise ac	counted for	to the	satisfact	ion of	such
officer a	nd shal	l and will p	rovide to t	he prop	er offic	er Arrival N	Manifes	st Form-V	/III fi	led at
destinati	on port	/ICD/ CFS/	SEZ speci	fying the	e whole	e of the sai	d good	ls having	been	duly
received	or acco	ounted at th	e destinatio	n port/IC	CD/ CF	S/ SEZ and	also if	the said	autho	orised
carrier sl	nall and	will, from	time to time	e, and at	all time	s hereafter	upon de	emand by	the p	roper

officer of the Government duly authorised in that behalf pay to the said Government the full Customs duties payable upon or in respect of other goods so permitted to be transhipped as

aforesaid, the value of the said goods, as the case may be, then the above-written bond shall

be void and have no effect otherwise it shall remain in full force and effect.

It is hereby agreed that any amount that may be due from me/us under this Bond may be

recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act,

1962. And it is hereby declared that any forbearance on the part of the said President of India

or any Principal Commissioner or Commissioner or any other officer shall not in any way

release the said surety, his heirs and representatives from his or their liability under the above

written bond

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

In the presence of Witnesses.

Signature of the authorised carrier.

Signed by the surety

In the presence of Witnesses.

Signature of the surety.

FORM-XA

[See Regulation 9 (2)]

(Bond for transit through foreign territory)

KNOW ALL MEN BY THESE PRESENTS that we						
through our (hereinafter called "authorised carrier" which expression shall						
include his heirs, executors, administrators and legal representatives) are held and firmly						
bound to the President of India (hereinafter called "the Government" which expression shall						
include his successors and assigns) to the sum of Rs for payment						
whereof we hereby bind ourselves and each of us bind himself and our heirs, executive and						
administration firmly by these presents.						
WHEREAS THE said authorised carrier applied to the Principal Commissioner of Customs						
or Commissioner of Customs, as the case may be atport to permit						
the transit of the coastal goods fromtothroughfully described						
and specified in the Departure Manifest.						
AND WHEREAS the said Principal Commissioner of Customs or Commissioner of						
Customs, as the case may be has granted permission for the transit of the said coastal goods						
fromtoon the condition that the said authorised carrier						
agreed to execute the said bond with such conditions as hereunder written.						
agreed to execute the said some with saen conditions as hereafied written.						
Now the condition of the above-written Bond is such that in case,						
(a) the containers brought back to the destination port after transit differ from the description						
given in the said Departure Manifest or						
(b) the contents thereof have been wrongly described in the said Departure Manifest; or						
(c) goods mentioned in the said Departure Manifest are not accounted to the satisfaction of						
the Principal Commissioner of Customs or Commissioner of Customs, as the case may be, or						
in case the said goods or any part thereof being subject to export duty or any restrictions						

under the Customs Act, 1962 (52 of 1962) or any other Act or otherwise, have been lost

while in transit over any foreign territory.

I/We agree to pay on demand to the President of India the amount of value of the said goods, and also such amount of penalty as may "be adjudged or imposed by the proper officer on me/us under the Customs Act, 1962.

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962.

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

In the presence of Witnesses.

Signature of the authorised carrier.

FORM- X B

[See Regulation 9 (2)]

(Continuity Bond for transit through foreign territory)

KNOW ALL MEN BY THESE PRESENTS that we
through our (hereinafter called "authorised carrier" which expression shall
include his heirs, executors, administrators and legal representatives) are held and firmly
bound to the President of India (hereinafter called "the Government" which expression shall
include his successors and assigns) to the sum of Rs for payment
whereof we hereby bind ourselves and each of us bind himself and our heirs, executive and
administration firmly by these presents.
WHEREAS THE said authorised carrier applied to the Principal Commissioner of Customs
or Commissioner of Customs, as the case may be atport for
permission from time to time, for the transit of the coastal goods fromtoto
throughfully described and specified in the Departure Manifest.
AND WHEREAS the said Principal Commissioner of Customs or Commissioner of Customs, as the case may be has granted permission from time to time for the transit of the said coastal goods fromto
Now the condition of the above-written Bond is such that in case,
(a) the containers brought back to the destination port after transit differ from the description given in the said Departure Manifest or
(b) the contents thereof have been wrongly described in the said Departure Manifest; or
(c) goods mentioned in the said Departure Manifest are not accounted to the satisfaction of the Principal Commissioner of Customs or Commissioner of Customs, as the case may be, or in case the said goods or any part thereof being subject to export duty or any restrictions under the Customs Act. 1962 (52 of 1962) or any other Act or otherwise, have been lost

while in transit over any foreign territory.

I/We agree to pay on demand to the President of India the amount of value of the said goods, and also such amount of penalty as may "be adjudged or imposed by the proper officer on me/us under the Customs Act, 1962.

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962.

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier

In the presence of Witnesses.

Signature of the authorised carrier.

FORM- X C

[See Regulation 9 (2)]

(Surety Bond for transit through foreign territory)

KNOW	ALL	MEN	BY	THESE	PR	ESENTS	S that
we			of	(he	ereinafter	called	"authorised
carrier" whi	ch expressi	on shall incl	ude his h	eirs, execut	tors, admi	nistrators	s and legal
representative	es) and	of.		(hereinaf	eter called	"the Su	rety" which
expression sl	hall include	his heirs, exe	ecutors, ad	ministrators	and legal	represei	ntatives) are
held and firm	nly bound, jo	ointly and seve	erally, to the	e President	of India (h	ereinafte	r called "the
Government'	which exp	ression shall i	nclude his	successors	and assign	ns) in the	e sum of Rs
	(Ru	pees) of lawfu	l money to	be paid to	the Gov	ernment for
which payme	ent to be we	ll and truly ma	de we the a	authorised c	arrier and	the surety	y jointly and
severally bind	d ourselves.						
WHEREAS '	THE said a	uthorised carri	er applied	to the Princ	ipal Comn	nissioner	of Customs
or Commission	oner of Cust	toms, as the ca	se may be a	at	•••••	p	ort to permit
the transit of	the coastal	goods from _	to	th	rough	ful	ly described
and specified	in the Depa	rture Manifest	•				
		said Principa					
		y be has grant	•				Ü
		rough					
the surety ex	ecuting suc	h bond as abo	ve written	agreed to ex	xecute the	said bon	id with such
conditions as	hereunder v	written.					
Now the con-	dition of the	above-written	Bond is su	ch that in ca	ase,		
(a) the contai	iners brough	t back to the d	lestination 1	port after tra	ansit differ	from the	e description

(b) the contents thereof have been wrongly described in the said Departure Manifest; or

given in the said Departure Manifest or

(c) goods mentioned in the said Departure Manifest are not accounted to the satisfaction of the Principal Commissioner of Customs or Commissioner of Customs, as the case may be, or in case the said goods or any part thereof being subject to export duty or any restrictions under the Customs Act, 1962 (52 of 1962) or any other Act or otherwise, have been lost while in transit over any foreign territory.

I/We agree to pay on demand to the President of India the amount of value of the said goods, and also such amount of penalty as may "be adjudged or imposed by the proper officer on me/us under the Customs Act, 1962.

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962. And it is hereby declared that any forbearance on the part of the said President of India or any Principal Commissioner or Commissioner or any other officer shall not in any way release the said surety, his heirs and representatives from his or their liability under the above written bond

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier	
In the presence of Witnesses.	Signature of the authorised carrier.
Signed by the surety	
In the presence of Witnesses.	Signature of the surety.

FORM- X D

[See Regulation 9 (2)]

(Continuity Surety Bond for transit through foreign territory)

KNOW	ALL	MEN	BY	THESE	PR	ESENTS	that		
we	••••••		of	(he	ereinafter	called	"authorised		
carrier" which	ch expressi	on shall incl	lude his h	eirs, execut	ors, admi	nistrators	and legal		
representative	es) and	of.		(hereinaft	ter called	"the Su	rety" which		
expression shall include his heirs, executors, administrators and legal representatives) are held and firmly bound, jointly and severally, to the President of India (hereinafter called "the									
	(Ru	pees) of lawfu	l money to	be paid to	the Gov	ernment for		
which payme	nt to be wel	l and truly ma	ade we the a	authorised ca	arrier and t	he surety	y jointly and		
severally bind	l ourselves.								
WHEREAS '	THE said a	uthorised car	rrier a	pplied to the	ne Principa	al Comn	nissioner of		
Customs or C	Commission	er of Customs	, as the case	may be at.	•••••		port		
for permission from time to time, for the transit of the coastal goods fromto									
thro	ugh	fully descri	bed and spe	cified in the	Departure	Manifes	st.		
AND WHER	REAS the	said Principa	al Commiss	sioner of C	Customs o	r Comn	nissioner of		
AND WHEREAS the said Principal Commissioner of Customs or Commissioner of Customs, as the case may be has granted permission from time to time for the transit of the									
said coastal goods fromtoon the condition that the said									
authorised carrier and the surety executing such bond as above written agreed to execute the									
said bond with such conditions as hereunder written.									
Now the cond	lition of the	above-writter	n Bond is su	ch that in ca	.se,				
(a) the contain	iners in wh	ich they are	contained o	r any of the	em differ f	from the	description		

(b) the contents thereof have been wrongly described in the said Departure Manifest; or

given in the said Departure Manifest or

(c) goods mentioned in the said Departure Manifest are not accounted to the satisfaction of the Principal Commissioner of Customs or Commissioner of Customs, as the case may be, or in case the said goods or any part thereof being subject to export duty or any restrictions under the Customs Act, 1962 (52 of 1962) or any other Act, have been lost while in transit over any foreign territory.

I/We agree to pay on demand to the President of India the amount of value of the said goods, and also such amount of penalty as may "be adjudged or imposed by the proper officer on me/us under the Customs Act, 1962.

It is hereby agreed that any amount that may be due from me/us under this Bond may be recovered in the manner laid down in sub-section (i) of Section 142 of the Customs Act, 1962. And it is hereby declared that any forbearance on the part of the said President of India or any Principal Commissioner or Commissioner or any other officer shall not in any way release the said surety, his heirs and representatives from his or their liability under the above written bond

SCHEDULE ABOVE REFERRED TO

Signed by the authorised carrier			
In the presence of Witnesses. carrier.	Signature	of the	authorised
Signed by the surety In the presence of Witnesses.	Signature of	the suret	V